

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 101
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India
Vs.
Shri Lal Mahal Ltd

....Applicant

....Respondent

Order delivered on 22.08.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Mohit D. Ram, Adv. Mr. Ankur Mittal, Adv. Mr. Karan Setiya, Adv. Ms. Meera Murali, Adv.
For the Respondent	: Mr. Krishnendu Dutta, Adv. Mr. Ayush Aggarwal, Adv. Mr. Vikrant Singh, Adv. Mr. Mangesh Krishna, Adv. Mr. Rahul Gupta, Adv.

ORDER

During the arguments, it was observed by the learned counsel for the respondent that the copy of the application served on Corporate Debtor and copy filed in the Court are not same and there are discrepancies in contents and pages numbers. Let the

corrected/final copy be supplied to the learned counsel for the respondent. At this stage, learned counsel for the applicant states that after issuance of the notice, the final copy was tried to be served to respondent but the same was refused and could not be served and undertakes to serve copy by tomorrow. Learned counsel for the respondent requests time to respond if necessary and file additional affidavit and reply within one week, with the copy in advance to the other side. Adjourned to 03.09.2019.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

